

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. No. 2392/91

New Delhi this the 6th day of December 1995

Hon'ble Shri S.R.Adige, Member (A)  
Hon'ble Dr. A.Vedavalli, Member (J)

1. Kamlesh Kumari  
Widow of Bhawani Das  
A-6/78, Pachim Vihar,  
New Delhi-110063
2. Jayashree  
Widow of Budh Ram Yadav  
K-1, Majnu Ka Tilla,  
Civil Lines, Delhi-110054

.....Applicants

(By Advocate: None)

Versus

1. Union of India  
through the Secretary  
Ministry of Communication  
Sanchar Bhawan  
New Delhi
2. Post Master General  
Delhi Circle  
New Delhi-110001.
3. Senior Superintendent  
Delhi Sorting Division  
Kotla Road  
New Delhi.

....Respondents.

(By Advocate: Shri B.Lall)

ORDER (Oral)

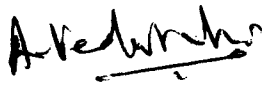
Hon'ble Shri S.R.Adige, Member (A)


In this application Smt Kamlesh Kumari and one other ~~has~~ prayed for a **direction** to treat the late Shri Bhawani Das and Budh Ram Yadav as having been promoted to the Lower Selection Grade w.e.f. 1968, as was done in the case of their juniors, and their legal heirs be given the consequential benefits of such promotion.

(7)

2. None appeared for the applicants when this case was called on, although we waited till 2.15 p.m. today, Sh. B. Lall<sup>who</sup> appeared for the respondents, has invited our attention<sup>to judgement</sup> dated 10-5-95 in OA 1638/92 Shri Khure Ram Vs. UOI and another and connected cases, where<sup>in</sup> an ~~order~~<sup>identical</sup> prayer for seniority w.e.f. 1-10-68 was dismissed on grounds both of limitation as well as lack of jurisdiction. Shri Lall has pointed out that the Review Application bearing No. 157/95 against the Judgement dated 10-5-95 in OA 1638/92 Shri Khure Ram Vs UOI and another and connected cases, was also rejected by ~~Judgement~~<sup>order</sup> dated 23-8-95.

3. We are satisfied <sup>that</sup> ~~with~~ the judgement dated 10-5-95 in Khure Ram's case (Supra) dismissing that OA, and the order dated 23-8-95 dismissing the RA<sup>is</sup> fully applicable to the facts of this case, and under the circumstances this application <sup>is also</sup> dismissed. No costs.

  
(DR. A. VEDAVALLI)  
Member (J)

  
(S. R. ADIGE)  
Member (A)

cc.